

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No. 62/Chd/Pb/2022

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Vikram Jain

...Respondent

Under Section: 95, IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Harsh Garg, Advocate
Mr. Pulkit Goyal, Advocate
Ms. Ramneek Kaur, Advocate
For the Respondent: Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate
For the RP: Mr. Vishal Hirawat, Advocate

ORDER

Reply/Objections have been filed by Mr. Aalok Jagga, Advocate on behalf of Respondent/Personal Guarantor vide Diary No. 01655/3 dated 29.04.2024. The same are taken on record. It is stated by Ld. Counsel for the Petitioner that he has e-filed the response to the objections of the Personal Guarantor. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. List on 11.06.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)